

### **Irregularities in Delhi Universities Medical Entrance Test 2011**

577. SHRI PRAKASH JAVADEKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has received complaints regarding irregularities in the process of Delhi University Medical Entrance Test (DUMET) 2011;

(b) if so, the details thereof;

(c) whether it is a fact that the University authorities have sought a CBI probe into the matter;

(d) if so, the details thereof; and

(e) the current status thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Sir. The Ministry has received a complaint from Delhi Medical Association (DMA) alleging irregularities in the conduct of DUMET-2011. According to the DMA, many of the candidates, who scored abysmally low in the Medical Entrance Examinations conducted by Central Board of Secondary Education and Guru Gobind Singh Indraprastha University held during the same period and having similar standards, have got selected in DUMET-2011.

(c) to (e) On the request of the University of Delhi dated 26.8.2011, CBI has registered a preliminary inquiry into the matter.

### **Representation of SC/ST members in Bodies and Institutions under the Ministry**

578. SHRI JESUDASU SEELAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the various Bodies and Institutions like Central Universities, other National and State level Bodies coming under the Ministry, alongwith the details thereof;

(b) whether representation is being given to the SC/ST members in the selection committees and in the membership of these Bodies; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The details of various Bodies, Central Universities etc. under the Ministry of Human Resource Development are available in the Annual Report of the Ministry for the year 2010-11. The same can also be accessed from the web-site of the Ministry at [www.education.nic.in](http://www.education.nic.in).

(b) and (c) In the Governing Council of the National Mission of Sarva Shiksha Abhiyan (SSA), there is a provision for three persons working among SCs/STs in the field of Elementary Education to be nominated by Government of India. Representation is given in Selection Committees in National Institutes of Technical Teachers' Training and Research (NITTR). There is a provision made in the Memorandum of Association (MoA) and Rules of all Indian Institutes of Management (IIMs) except IIMs Ahmedabad and Shillong to represent the SC/ST members in their Board of Governors (BoGs). Composition of the Governing Body of Indian Institutes of Technology (IITs) *i.e.* Board of Governors is as per the provisions contained in Sections 11 and 12 of the Institutes of the Technology Act, 1961. Membership of various bodies in the Central Universities is as per the Act of the concerned Central and State University. Membership of various bodies and Selection Committees in the State Private Universities is as per the Act of the concerned State Private University. All India Council for Technical Education (AICTE) has reported that in accordance with 'The All India Council for Technical Education Act, 1987', members in various Committees/Boards are nominated to Group A, B and C posts. University Grants Commission (UGC) has reported that so far as UGC is concerned, proper care is taken to ensure that Nominees/Experts considered for such nominations are drawn from every section of the Society including SC, ST, Minorities and Women.

**Inclusion of salary for additional teachers under SSA budget**

579. SHRIMATI SMRITI ZUBIN IRANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that SSA norms did not provide for inclusion of teachers' salary of additional teachers required for existing schools and due to this teachers recruited by Government of Gujarat during 1st April, 2001 to 31st March, 2010 were not included in SSA budgets of the State;

(b) if so, whether Central Government proposes to include the salary for teachers recruited during that period for funding under SSA budget; and

(c) whether Government proposes to reimburse Rs. 16,146 crores spent by the State Government of Gujarat on teachers' salary during this period?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Sarva Shiksha Abhiyan (SSA) norms originally provided for (i) one teacher for every forty children in Primary and Upper Primary schools, (ii) at least two teachers in a Primary school and (iii) one teacher for every class in the Upper Primary school.

The Right of Children to Free and Compulsory Education (RTE) Act, 2009 has become operative on 1st April, 2010, and the SSA norms for sanctioning teachers have been revised to